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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 36/2025/EZ

In The Matter of:

Ashok Khamri

... Applicant



Versus

The Chairman and Managing
Director West Bengal Mineral
Development and Trading
Corporation Limited & Ors.

... Respondents

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT
NUMBERS 07, EXECUTIVE ENGINEER, JHARGARM FLOOD
MANAGEMENT & PLANNING DIVISION, IRRIGATION & WATERWAYS
DIRECTORATE, JHARGRAM DISTRICT.

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Filed by
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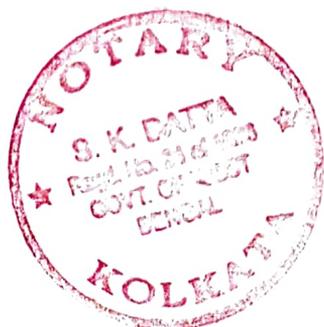
AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT
NUMBERS 07, EXECUTIVE ENGINEER, JHARGARM FLOOD
MANAGEMENT & PLANNING DIVISION, IRRIGATION & WATERWAYS
DIRECTORATE, JHARGRAM DISTRICT.

I, Sri Namit Sarkar, S/o Late Nisith Sarkar, aged 52 years by faith: Hindu
and by occupation-Service, presently posted as Executive Engineer,
Jhargarm Flood Management & Planning Division, Irrigation & Waterways
Directorate, Jhargram District district having office at Ghoradhara, P.O &
District: Jhargram, Pin: 721507, West Bengal do by solemnly affirm and
submit as follows:-

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1. That I am presently posted as the Executive Engineer, Jhargarm Flood Management & Planning Division, Irrigation & Waterways Directorate, Jhargram District district having office at Ghoradhara, P.O & District: Jhargram, Pin: 721507, West Bengal, I am competent to swear and affirm this affidavit for and on behalf of myself.
2. That this Affidavit-in-Opposition is filed in obedience and compliance to the Solemn Order dated 03.04.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, wherein in the said Solemn Order in paragraph 12, the Hon'ble Tribunal has been interalia pleased to direct the respondents to file their counter affidavits.
3. That I have been advised to deal with those contention and/or averments made in the said Original application which appear to be material and relevant for adjudication of the said application and I further say that the averments and / or contentions which are not expressly admitted, deemed to have been denied by me.
4. That at the outset it is submitted that certain facts are pertinent to be stated for the smooth adjudication of the instant original application.
 - (i) That as per the West Bengal Sand Mining Policy, 2021 which has been prepared by the State of West Bengal interlia states that the West Bengal Mineral Development and Trading Corporation Limited (WBMDTCL) has been appointed as the Nodal agency to effectively achieve the objectives of the West Bengal Sand Mining Policy, 2021.

Photocopy of the West Bengal Sand Mining Policy, 2021 is annexed herewith and marked with the letter 'R-1'.



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- (ii) That as per Rule 17 (1) of the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules 2021 the WBMDTCL has been authorized by the State Government, as the Nodal agency for monitoring sand mining operations and the powers of WBMDTCL have been enumerated in Rule 17 (2) of the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules 2021.

Photocopy of the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules 2021 is annexed herewith and marked with the letter 'R-2'.

5. That with regard to the statements made in paragraphs 1 to 4, of the original application are matters of record and this deponent does not comment on the same.
6. That with regard to the statements made in paragraphs 5 (a) (b), (c) & (e) (g) (h) (i) of the original application it is stated that the same are matters of record and connected with the working of the respondent number 1 i.e the WBMDTCL and this deponent does not comment on the same.
7. That with regard to the statements made in paragraph 5 (d) of the original application it is stated the vide letter dated 25.11.2024 a meeting of the District Level Sand Comiittee headed by the District Magistrate & Collector Jhargarm was held regarding feasibility report of 8 (Eight) sand blocks in presence of other officials from various departments including the Executive Engineer, Irrigation & Waterways department, Jhargram in which this deponent was present.



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Photocopy of the minutes of the meeting held on 25.11.2024 chaired by the District Magistrate & Collector, Jhargram is annexed herewith and marked with the letter 'R-3'.

8. That with regard to the statements made in paragraph 5 (f) of the original application it is stated that the same is matter of fact and this deponent does not comment on the same and it is also stated that in case of any violation the same as per Rule 28 of the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules 2021 Penalty for contravention will be levied and as per Rule 29 of the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules 2021 prosecutions will be filed by the District Level Sand Committee or State Level Sand Committee.
9. That with regard to the statements made in paragraph 5 (j) of the original application it is stated the same relates to the respondent number 1, and as such this deponent does not comment on the same.
10. That with regard to the statements made in paragraph 5 (k) of the original application it is stated that this deponent states that the respondent number 1, WBMDTCL may clarify on this issue as it relates to the said respondent.
11. That with regard to the statements made in paragraphs 5 (l)(m) (n) of the original application this deponent does not comment on the same.
12. That with regard to the statements made in Ground 6 (i), (ii) of the original application it is stated that the applicant has basically challenged the specific Rules and this deponent does not comment on the same.



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13. That on the basis of requisition by the WBMDTCL vide letter dated 04.10.2024 the Additional District Magistrate (LR) & D. L. & L. R. O, Jhargram had informed other officials for joint inspection of proposed sand blocks situated at Sankrail, Binpur-I, Gopiballavpur – I & Gopiballavpur-II & Nayagram development block and accordingly the said joint inspection had been held on 28.10.2024 in which this deponent also participated.

That as per Rule 9 of the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules 2021, no sand mining/dredging shall be carried out within a distance of two km of a barrage axis or dam on a river unless otherwise permitted by the concerned Executive Engineer.

Photocopies of letters dated 04.10.2024 and 28.10.2024 are collectively annexed herewith and marked with the letter 'R-4'.

14. That with regard to the statements made in Ground 6 (iii) of the original application it is stated does not specifically relate to this deponent and does not comment on the same.
15. That with regard to the statements made in Ground 6 (v) to (vii) of the original application the same are denied.
16. That with regard to the statements made in Ground 6 (viii) of the original application it is stated the same is a matter of fact.
17. That with regard to the statements made in Ground 6 (ix) to (xii) of the original application the same are denied and disputed.
18. That with regard to the statements made in paragraphs 8 & 9 of the original application it is stated that the same relates to working of the respondent number 1 and hence their response in this regard is of vital importance.





- 19. That this deponent craves leave of the Hon'ble Tribunal to file any additional/supplementary affidavit as may be required to be filed for the smooth adjudication of the instant original application.
- 20. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice and that the deponent has high regard to the Order/Orders as passed by this Hon'ble Tribunal.

Identified by me

Sibojyoti Chakrabarti
Advocate

03.05.2025

State of West Bengal

N amit Jha

Deponent

Executive Engineer (I & W Dts.)
Jhargram Flood Management &
Planning Division, Jhargram

SL NO. 01/03/05/2025

ANTOSH KUMAR DATTA
NOTARY
11A, Hat Chash Street
Kolkata-700008
Regd. No. - 24 of 1998



03 MAY 2025

Solemnly Affirmed

Declared before me
on Identification of Address

S. K. Datta
S. K. DATTA
NOTARY

03.05.2025

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VERIFICATION:

I, the deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as available with the office of the D. L. & L.R.O Jhargarm and I believe that nothing material has been concealed there from.

8/5/25
Asw

Verified at Kolkata on the ^{3rd} Day of May, 2025.

Identified by me

Sibojyoti Chakrabarti
Advocate *03.05.2025*
State of West Bengal

Namit Sarkar

Deponent
Executive Engineer (I & W Dte.)
Jhargram Flood Management &
Planning Division, Jhargram



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The
Kolkata Gazette



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FRIDAY, JULY 30, 2021

[SAKA 1943

PART I.—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL
DEPARTMENT OF INDUSTRY, COMMERCE & ENTERPRISES

Mines Branch

NOTIFICATION

No. 284-ICE/O/MIN/GEN-MIS/02/2021.—30th July, 2021.—Whereas, the Government of West Bengal has been considering the importance of framing a Sand Mining Policy for the State of West Bengal to improve the effectiveness of monitoring of mining and transportation of sand and to ensure the extraction is carried out in scientific, environmentally sustainable and socially responsible manner ;

Whereas, to prevent damage to the riverine ecology and to protect black marketing and hoarding of sand, the Government of West Bengal through its Cabinet Meeting held on 22nd July, 2021 has decided to bring a new Sand Mining Policy, 2021 for the State of West Bengal ;

Now, therefore, the Governor in the interest of the public service, is pleased to hereby publish the Sand Mining Policy, 2021 for the State of West Bengal as given in the Schedule hereto annexed for information of all persons in good faith.

The Schedule

The West Bengal Sand Mining Policy, 2021

1. **Introduction**

- 1.1. Articles 39(B) of the Indian Constitution (Directive Principles of State Policy) states that the natural resources of the community have to be distributed so as to sub-serve the common good of the community. Natural resources are legally owned by the State. The State should ensure equitable, sustainable and affordable distribution of natural resources.
- 1.2. Sand, a natural resource, is a minor mineral as defined under S 3(e) of the Mines and Minerals (Development and Regulation) Act, 1957 (" MMDR Act"). Under the MMDR Act, the legal and administrative control over minor minerals vests with the State Government, which has the powers to make rules to govern minor minerals



- 1.3. Currently, haphazard sand mining has led to severe environmental degradation. The current system is prone to profit-maximization and concern for the environment and the ecology gets relegated.
- 1.4. This policy aims to address the issues of indiscriminate mining of sand, black-marketing, artificial supply shortage through hoarding and to ensure compliance with environmental regulations and affordable pricing for the end consumers.
- 1.5. The State Government through this policy intends to govern the excavation, transportation, storage, sale and consumption of sand. The State Government intends to appoint the West Bengal Mineral Development and Trading Corporation Ltd. ("WBMDTCL") (a fully owned undertaking of the Government of West Bengal) as the designated agency, in order to effectively achieve the above mentioned objectives.

2. Sources of sand in West Bengal

2.1. There are two primary sources of sand in the State of West Bengal :

- (i) Riverine System
- (ii) Dams and Reservoirs

3. Existing Framework of Sand Mining in West Bengal

3.1. Currently the State of West Bengal follows a system wherein mining Ghats are e- auctioned by the State Government to private players.

3.2. Mining lease is granted by the State to the Winning private bidder. The lease period for each sand Ghat is usually 5 (five) years. The winning private bidders are authorized to extract sand as per the mining plan against payment of one time-bid money, royalty and cess proportionate to the quantity of sand extracted.

4. Need for Revised Framework :

4.1. There is a need for a revised framework as the current model has the following disadvantages:

- (i) **Severe Damage to the Environment :** The current market-based model promotes profit-maximization. There is prevalent unethical and unscientific mining of sand, causing severe damage to riverine ecology. This in turn leads to groundwater depletion and flooding.
- (ii) **Loss of Revenue of State :** The State Government revenue collection is at present less than the amount realized by the States having smaller or comparable sand reserves.
- (iii) **Multiple Players :** The current market based model encourages participation by multiple players approximately 100-150 lease holders per district. The players due to their smaller size do not make investment in better equipment, scientific and eco-friendly extraction etc.
- (iv) **Black Marketing and Price Fluctuations :** Due to the high demand for sand, there is hoarding and black marketing of sand. This leads to an abnormal increase in the price of sand for the consumers. There are also seasonal shortages.

5. Objectives of the Policy :

5.1. The main objectives of this new policy are as follows :

- (i) To ensure that sand mining is done in a scientific, environmentally sustainable and socially responsible manner, so as to prevent damage to the riverine ecology and to prevent groundwater depletion and flooding.
- (ii) To ensure that there is no obstruction to the river flow, water transport and restoring the riparian rights and in-stream habitats.
- (iii) To prevent ground water pollution by prohibiting sand mining on fissures where it works as filter prior to ground water recharge.
- (iv) To increase the revenue earned by the State Government from the sand mining process, not only through realization of Royalty, Cess but ensuring payment of all applicable taxes including GST.
- (v) To make efficient use of technology and Information Technology Enabled Services (ITES) for efficient regulation and monitoring of sand mining in the State and enforcement of compliances connected therewith.
- (vi) To improve the effectiveness and efficiency of monitoring of mining and transportation of sand and to ensure availability of adequate quantity of sand in sustainable manner and to prevent hoarding and black marketing, thereby ensuring that sand is available to the end consumers at an affordable price.

6. Proposed New Framework:

- (i) This new policy will be implemented by appointing the WBMDTCL as the designated agency in achieving the above-mentioned objectives. The policy is to be implemented through following steps which are only indicative in nature and may make changes in the implementation procedure as deemed fit to achieve the objectives. The State Government or WBMDTCL may decide to implement different steps concurrently or in a phase wise manner.
- (ii) **WBMDTCL to focus on buliding capacity :** WBMDTCL shall focus on bringing about organizational changes so as to ensure compliance with this policy, strict regard to environmental regualtions and affordable pricing for the end consumers of sand. To man the wings, the personnel will be either recruited directly or through deputation from other departments.

WBMDTCL shall have 3 (three) wings:

- (a) **Excavation Wing:** The excavation wing shall be responsible for contracting out the excavation of sand and the transport of sand from the sand mines to the stockyards.
- (b) **Storage and Sales Wing :** The storage and sales wing shall be responsible for managing storage of sand in the stockyard and for ensuring that the sand is sold in a transparent process to the end consumers.



- (c) **Enforcement Wing** : The enforcement wing officials shall have the power to file a complaint in case of pilferage, illegal mining, illegal transportation, misuse of sand, violation of environmental regulations and other such illegal and irregular activities. A 24x7 control room to be established at State/District level.
- (iii) **Transfer of existing mining leases** : In existing leases, the lease shall not renewed and shall automatically be resumed and vested with the State Government, upon expiry of such leases. The State Government shall then lease the sand mines to WBMDTCL or any agency recommended by it.
- (iv) **Excavation of sand by WBMDTCL** : Once sand mining lease has been granted to WBMDTCL/any agency, it shall ensure sand mining either by appointing a Mine Developer and Operator (MDO) or through any other model through transparent bidding process. WBMDTCL may itself or through its nominated agents contract out the excavation and transportation of sand from the mines to the stockyards/depos.
- (v) **Development of a Centralized Portal and Introduction of Centralized-Challan System for Transportation of Sand** : The State Government shall issue e-challans to the vehicles transporting sand through a portal developed by WBMDTCL having inter-alia following features :
- (a) **E-challan shall have built in security feature like Unique Barcode, Unique Quick Responce (QR) code, Invisible Ink Mark, Void Pantograph and Watermark etc.**
- (b) **Requirement at mine lease site would be built in like**
- Small size plot [Up to 5 (five) hectare] : Android based smart phone.
 - Large size plots [More than 5 (five) hectare] : CCTV camera, personal computer (PC), internet connection, power back up.
 - Access control of mine lease site.
 - Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.
- (c) **Content of e-challan :**
- E-Challan will capture all essential features like unique number, Date and time of issue, Validity period, Name, address and contact details of the lease holder, lease details, Purchaser details, Vehicle number etc.
- (d) **Scanning of e-challan and uploading on server :**
- **Website** : Scanning of receipt on mining site can be done through barcode scanner and computer using the software.
 - **Android Application** : Scanning on mining site can be done using Android Application in a smart phone. It will require internet availability on SIM card.
 - **SMS** : E-challan shall be uploaded on server even by sending SMS through mobile. Once the e-challan gets uploaded, a unique invoice code gets generated with its validity period.
- (e) **Proposed working of the e-challan system** : The Lessees would be given login id to automatically generate e-challan after entering the relevant details and depositing applicable royalty/cess online.



- (vi) **Collection of Royalty and Cess through WBMDTCL :** The collection of royalty and Cess for the State Government would be done through a software generated centralised e-challan system developed by WBMDTCL.
- (vii) **Environmental Audit :** It shall be conducted by an independent reputed third party entity/consultant to be selected by a bid process. In case of any adverse findings, the State Government may take appropriate actions against the defaulting lease-holder in accordance with applicable laws and the lease deed executed between the State Government and the lease-holder may be terminated after following due procedure.
- (viii) **Monitoring Activities :**
- (a) **Monitoring Excavation Process :** The lease boundary shall be demarcated by WBMDTCL/District Authorities with geo-coordinates or geo- fenced to ensure that sand excavation is being conducted only within the permitted area. Excavation of sand from river beds shall be monitored by WBMDTCL / District Authorities on a regular basis to keep track of excavated quantity.
 - (b) **Monitoring Transportation of Sand through GPS Monitoring :** It shall be endeavoured that transportation of sand is monitored in a proper manner starting from the Ghats till its end point. The route of vehicle from source to destination can be tracked through the system using check points , RFID tags and GPS tracking. The vehicles may follow a particular colour code. Vehicles may also be fitted with GPS and the e-challan shall be geo-tagged to the stock of sand in the vehicle.
 - (c) **Monitoring the Availability of Sand & Establishing Storage Points / Depots by WBMDTCL :** WBMDTCL shall assess the demand for sand in the State of West Bengal and shall accordingly take measures for ensuring that the stockyards / sand depots have a stock of sand for a period of not more than 3 (three) months at any given point of time . Storage locations may be developed by WBMDTCL either directly or through private parties to store excavated sand at suitable locations like in periphery of urban centres so that consumers can lift sand from these points.
 - (d) **Monitoring Sale of Sand :** The centralized online portal developed by WBMDTCL will give consumers facility to view available stocks in different depots and purchase sand online.

By order of the Governor,

VANDANA YADAV,
Secy. to the Govt. of West Bengal.

Kolkata



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Gazette

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MONDAY, JANUARY 31, 2022

[SAKA 1943

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL
DEPARTMENT OF INDUSTRY, COMMERCE & ENTERPRISES
Mines Branch
4, Abanindranath Tagore Sarani (Camac Street), Kolkata-700016

No.: 48-ICE/O/MIN/GEN-MIS/17/2021

Date: 25.01.2022

NOTIFICATION

In exercise of the powers conferred by section 15 and section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) the Governor is pleased hereby to make the following rules:—

CHAPTER I

PRELIMINARY

1. **Short Title and Commencement:** (1) These Rules may be called the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021.
 - (2) They shall extend to the entire State of West Bengal.
 - (3) They shall come into force from the date of their publication in the *Official Gazette*.
2. **Definitions:** (1) In these rules, unless the context otherwise requires,—
 - (i) “Act” means the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), as subsequently amended from time to time;
 - (ii) “Authorised Officer” means such officers as authorised under these rules;
 - (iii) “Carrier” means any mode of conveyance or facility by which sand is transported from one place to another and includes mechanised device, person, animal or cart;
 - (iv) “Centralized Portal” means a common web-based platform for uploading details and obtaining authorisations and registrations in connection with sand;
 - (v) “Check post/gate” means any permanent or temporary structure or tracking device which may be enabled with the latest technology to read, record, retrieve and analyse information, and/or manned by Authorised Officer(s) and/or other officers authorised by the State Government, to inspect, search, and verify quality, quantity, information and documents for the purposes of these rules and exercise such other powers as specified under the rules;

- (vi) "District Level Sand Committee" means a committee for each district formed under these rules;
- (vii) "Dredging/De-silting" means the process of removal of material from a river, reservoir, dam, barrages, and/or any other water body.
- (viii) "E-challan" means a document generated on the centralized portal under these rules evidencing due payment under these rules;
- (ix) "Environmental Clearances" means the clearances as provided under these rules;
- (x) "Government Company" means a Government company as defined in the Companies Act, 2013;
- (xi) "internal Permit" means a document generated on the centralized portal under these rules authorising transportation of sand from the place where sand is obtained to a place where sand is to be stored;
- (xii) "Manufactured Sand" means artificial sand produced from crushing minor minerals to be used as construction aggregate;
- (xiii) "Operator" means any person authorized for carrying out mining of river sand and/or transportation and/or storage and/or sale of sand and/or any other allied services in connection therewith under these rules;
- (xiv) "Overburden" means the waste or spoil that lies above a mine and which is not re-handled for reclamation or restoration of land at the time of closure of the mine.

Explanation: For the purpose of these rules, overburden shall also include such tailings and inter-burden which are not re-handled for reclamation or restoration of land at the time of closure of the mine. "Tailing" means the material that remains after economically valuable components have been extracted from the generally finely milled ore. "Inter-burden" means material that lies between two areas of economic interest;

- (xv) "Person-in-charge of a carrier" shall normally mean the driver of the carrier if no other person has been designated as such by the owner of the carrier and/or the owner of the sand under transportation;
- (xvi) "Person-in-charge of a stockyard/depot" shall normally mean the owner of the stockyard/depot if no other person has been designated as such by the owner of the stockyard/depot and/or the owner of the sand being stored;
- (xvii) "Property" means property as specified in rule 25;
- (xviii) "River Sand" means and includes ordinary sand, other than sand used for prescribed purposes, along with the stones, boulders, pebbles and gravels accumulated in the river bed by natural phenomenon;
- (xix) "Rules" means the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021, as subsequently amended from time to time;
- (xx) "Sale/Sell" means buying for the purposes of selling, selling, supplying, distributing, trading or engaging in any such transaction of sand for commercial purposes;
- (xxi) "Sand" means and includes river sand, material obtained from dredging/de-silting, overburden, manufactured sand, and any other thing as specified by the State Government by notification in the *Official Gazette*;
- (xxii) "Sand Mine" means the area specified in the Sand Mining Lease within which sand mining can be undertaken and includes the non-mineralised area required and approved for the activities falling under the definition of mine as provided in Mines Act, 1952;
- (xxiii) "Sand Mining Lease" means a lease granted by the State Government for the purpose of undertaking river sand mining, and includes a sub-lease granted for such purpose;
- (xxiv) "Sand Mining" means any or all activities undertaken for the purpose of winning river sand;
- (xxv) "Sand Mining Operations" means and includes river sand mining and/or transportation and/or storage and/or sale of sand and/or any other allied services in connection therewith under these rules;



- (xxvi) "Sand Mining Plan" means the mining plan as provided under rule 6;
- (xxvii) "State Government" for the purpose of these rules means the Department of Industries, Commerce and Enterprise of the Government of West Bengal;
- (xxviii) "State Level Sand Committee" means a committee for State formed as per rule 19;
- (xxix) "Stockyard/Depot" means a place where sand is stored and stocked for commercial purposes;
- (xxx) "Storage/Store" means storing and stocking of sand for commercial purposes;
- (xxxi) "Transport/Transportation" means carrying sand from one place to another by motorized or non-motorised vehicle or by head-load for commercial purposes;
- (xxxii) "WBMDTCL" means the West Bengal Mineral Development and Trading Corporation Limited incorporated under Companies Act, 1956 on 23 February 1973, wholly owned by the Government of West Bengal and under the direct administrative control of Department of Industry, Commerce and Enterprises.
- (2) Words and expressions used and not defined in these rules, but defined in the Act, shall have the same meanings as respectively assigned to them in the Act.
- (3) **Applicability of these Rules:** (1) Notwithstanding anything contained in the West Bengal Minor Mineral Concession Rules, 2016, West Bengal Minor Minerals (Auction) Rules, 2016, West Bengal Minerals (Prevention of Illegal Mining, Transportation and Storage Rule, 2002 or any other rule for the time being in force in the State of West Bengal, from the date of commencement of these rules, these rules shall be applicable for;—
- (i) carrying out sand mining operations;
 - (ii) regulating and monitoring sand mining operations;
 - (iii) prevention of illegal sand mining operations; and
 - (iv) for purposes connected therewith.
- (2) Notwithstanding anything contained in the West Bengal Minor Mineral Concession Rules, 2016, West Bengal Minor Minerals (Auction) Rules, 2016, West Bengal Minerals (Prevention of Illegal Mining, Transportation and Storage Rule, 2002 or any other rule for the time being in force in the State of West Bengal, and terms and conditions of any lease for mining river sand, immediately upon the commencement of these rules, unless otherwise explicitly stated in these rules, and subject to such conditions as provided in these rules, provisions of these rules shall be applicable to:—
- (i) such persons holding leases for mining river sand from before the commencement of these rules; and
 - (ii) such persons carrying out sand mining operations from before the commencement of these rules.

CHAPTER II

GENERAL RESTRICTIONS ON UNDERTAKING SAND MINING

- (4) **Sand Mining to be under Sand Mining Lease:** (1) No person shall undertake any sand mining in any area, except under and in accordance with the terms and conditions of a sand mining lease granted under these rules and provisions of these rules.
- (2) The State Government, upon consultation with the District Level Sand Committee, may grant sand mining lease to West Bengal Mineral Development & Trading Corporation Limited or any other government company or government authority or statutory body, in accordance with the Act and these rules.
 - (3) The District Level Sand Committee, with the prior approval of State Government, may grant sand mining lease to persons other than West Bengal Mineral Development & Trading Corporation Limited or any other government company or government authority or statutory body by auction only. The auction shall be in accordance with Chapter VIII (*Procedure for Grant of Mining Lease*) of the West Bengal Minor Mineral

- Concession Rules, 2016 and the West Bengal Minor Mineral (Auction) Rules, 2016 or such other law applicable on grant of concessions for minor minerals by auction as prescribed by the State Government from time to time.
- (4) Such persons who are granted sand mining leases under sub-rule (2) and (3) and any operator selected and appointed under sub-rule (5) shall register itself on the centralised portal in such manner as may be specified by the State Government in a notification published in the *Official Gazette*.
- (5) Such person holding sand mining leases under sub-rule (2) may select and appoint such operators, by competitive bidding process or any other manner, for undertaking any or all sand mining operations in accordance with the sand mining lease and these rules.
- (6) Such persons holding mining leases or any other mineral concessions for sand before the commencement of these Rules, shall register themselves on the centralized portal within sixty days from the commencement thereof.
- (5) **Period of Sand Mining Lease:** (1) The period of sand mining lease shall be minimum five years and maximum twenty years.
- (2) The date on which the instrument of sand mining lease is duly registered shall be the date of commencement of the period of sand mining lease.
- (6) **Sand Mining Plan:-** (1) The holder of letter of intent or government order by whatever name called for grant of sand mining lease within such time as provided therein, shall submit a sand mining plan including a sand mine closure plan duly prepared by a Recognised /Qualified Person of Indian Bureau of Mines for approval of the State Government.
- (2) Every sand mining plan duly approved under these rules shall be valid for the entire duration of the sand mining lease.
- (3) The sand mining plan as specified under sub-rule (1) shall be reviewed from time to time.
- (4) The holder of sand mining lease shall carry out sand mining in accordance with the sand mining plan as approved under this rule.
- (7) **Environmental aspects of Sand Mining:** – The environmental aspects of mining as provided in Chapter V (*Environmental Aspects of Mining*) of the West Bengal Minor Minerals Concession Rules, 2016, as amended from time to time, or such other law applicable on minor minerals as prescribed by the State Government from time to time, shall *mutatis mutandis* apply to sand mining.
- (8) **Lapsing, Transfer and Amalgamation of Sand Mining Leases:-** (1) The lapsing of sand mining lease for non-commencement or discontinuance of sand mining within the specified period, transfer of a sand mining lease and amalgamation of sand mining leases shall be in accordance with the terms and conditions specified in the sand mining lease deed,
- (2) An application against lapsing of mining lease for sand for non-commencement or discontinuance of sand mining within the specified period or transfer of a sand mining lease or amalgamation of mining leases for sand under any law pending at the commencement of these Rules, shall be disposed of in accordance with such law.
- (9) **Prohibition on Sand Mining under Specified Conditions:-** (1) No sand mining shall be carried out within two hundred metres, upstream and downstream, measured from the centre line of any bridge, regulator or similar hydraulic structure and from hundred meters from the endpoint of bank protection works.
- (2) No sand mining shall be carried out beneath three metres of the riverbed or ground water level, whichever is less.
- (3) No sand mining/dredging shall be carried out within a distance of two km of a barrage axis or dam on a river unless otherwise permitted by the concerned Executive Engineer and such distance shall be reckoned across an imaginary line parallel to the barrage, or dam axis, as the case maybe,

- (4) No sand mining shall be carried out beyond the central one third of the riverbed keeping a safe zone of one hundred metre from the existing river bank or within 50 metres of any embankment, canal bridge, road, public building.
- (5) The State Government may add further conditions and/or modify the aforesaid conditions by notification published in the *Official Gazette*.

CHAPTER III

PAYMENTS

- 10. Payment of Royalty and Rent and/or other Charges:**— (1) Such person holding sand mining leases under sub-rule (2) of rule 4 shall pay royalty in respect of sand sold by it or its operator, agent, manager, employee, contractor or sub-lessee, and/or rent and/or other charges as provided under the sand mining lease, at such rate as notified by State Government in the *Official Gazette*.
- (1) Such person holding sand mining leases under sub-rule (3) of Rule 4 shall pay royalty in respect of sand removed or consumed by it or its operator, agent, manager, employee, contractor or sub-lessee, and/or rent and/or other charges as provided under the sand mining lease, at such rate as notified by State Government in the *Official Gazette*.
 - (2) Such persons who are authorised by the Government of West Bengal for disposal of material accumulated during dredging/de-silting and/or overburden and/or m-sand, as may be applicable, shall pay royalty in respect of such material sold by it or its operator, agent, manager, employee, contractor or sub-lessee, and/or rent and/or other charges as notified by Government of West Bengal in the *Official Gazette*.
 - (3) The payments specified in sub-rule (1) to (2) shall be made on the centralised portal in such manner as specified by State Government by notification in the *Official Gazette*.
 - (4) An e-challan shall be generated on the centralised portal against due payment under this rule in triplicate carried in accordance with Rule 15.
 - (5) The State Government, by notification published in the *Official Gazette*, may enhance or reduce the rates at which royalty and/or rent and/or other charges shall be payable under sub-rules (1) to (3) with effect from such date as may be specified in the said notification:
- Provided that State Government shall not increase the rate of royalty more than once during any period of three years.

CHAPTER IV

SHORTTERM MINING LICENSE

- 11. Grant of Short Term Sand Mining License:**— (1) The District Level Sand Committee or West Bengal Mineral Development & Trading Corporation Limited, with the prior approval of the State Government, may grant short-term mining license for carrying out sand mining under exceptional circumstances.
- Explanation:*— Exceptional circumstances may mean and include judicial intervention, non-availability of continuous stretch of the minimum area specified under these Rules due to hydro-geological conditions of the rivers and unsuitability of any stretch for sustaining the period specified in these rules owing to possible change of river-flow pattern.
- (2) The provisions of rules 4 (*Sand Mining to be under Sand Mining Lease*), 5 (*Period of Sand Mining Lease*), 6 (*Sand Mining Plan*) and 7 (*Environmental aspects of Sand Mining*) shall not apply to short term mining license granted under this Chapter.
- 12. Area of Short Term Sand Mining License:**— A short-term sand mining license granted under rule 11 shall not be for an area above three hectares.
- 13. Period of Short Term Sand Mining License:**— A short-term sand mining license granted under rule 11 shall not be for a period exceeding ninety days.

14. **Conditions of Short Term Sand Mining License:**— A short-term sand mining license granted under this Chapter, shall be subject to such conditions as specified by the State Government by notification published in the Official Gazette.

CHAPTER V

GENERAL RESTRICTIONS ON TRANSPORTATION, STORAGE AND SALE OF SAND

15. **Prohibition on Transportation, Storage and Sale of Sand:**— (1) No person shall transport sand without being duly authorized by the State Government and carrying a valid internal permit or e-challan generated on the centralized portal.
- (2) No person shall store and/or sell sand and/or carry out any other allied activities without being duly authorized by the State Government.
- (3) A person engaged in the transportation of sand shall register itself and every carrier used by it for transporting sand on the centralized portal, in such manner, as may be specified by the State Government in a notification published in the *Official Gazette*.
- (4) A person engaged in the storage of sand shall register itself and every such stockyard/depot used for storage of sand on the centralized portal, in such manner, as may be specified by the State Government in a notification published in the *Official Gazette*.
- (5) A person engaged in sale of sand shall register itself on the centralized portal, in such manner as may be specified by the State Government in a notification published in the *Official Gazette*.
- (6) The persons specified in sub-rule (3), (4) and (5) who are engaged in transportation and/or storage and/or sale of sand from before the commencement of these rules, shall register themselves on the centralized portal within sixty days from the commencement thereof.
- (7) Within such time as may be specified by the State Government in a notification published in the *Official Gazette*, such other persons engaged in any activity in connection with sand, if not already registered on the date of publication of such notification in the manner specified in such notification, shall register themselves with the State Government.
- (8) The time period, terms and conditions of the registration and fees shall be as specified by the State Government in a notification published in the *Official Gazette*.
16. **General Obligations:**— (1) Such person holding sand mining lease under sub-rule (2) or (3) of rule 4 or any operator selected and appointed in accordance with sub-rule (5) of Rule 4 shall record and upload amount of sand mined on the centralised portal.
- (2) Every person in-charge of stockyards/depots wherein sand is being stored, shall daily record and maintain proper stock register(s) of the storage of sand in the stockyards/depots, in both physical and electronic form at the stockyard/depot, and also daily upload the same on the centralised portal.
- (3) Every operator including the person in-charge appointed by such operator, shall in addition to the aforementioned obligations, also comply with such additional obligations as directed by the District Level Sand Committee and the State Government from time to time under these rules.

CHAPTER VI

PREVENTION OF ILLEGAL SAND MINING OPERATIONS

17. **Authorisation of West Bengal Mineral Development & Trading Corporation Limited:**—
- (1) The State Government hereby authorises West Bengal Mineral Development & Trading Corporation Limited as the nodal agency for monitoring sand mining operations.
- (2) Without prejudice to the generality of sub-rule (1), West Bengal Mineral Development & Trading Corporation Limited shall have the powers to:—
- (i) maintain and operate a centralised portal for *inter alia* storing, retrieving and monitoring information of persons registered on the centralised portal;

- (ii) monitor sand mining operations;
 - (iii) check illegal sand mining, transportation, storage and sale of sand;
 - (iv) protect the revenue recoverable from sand mining operations;
 - (v) promote sustainable mining;
 - (vi) ensure compliance of various conditions imposed in the sand mining lease deed and other consents and approvals;
 - (vii) ensure that the stockyards/ depots have stock of sand for meeting demand of sand for a period of not more than 3 (three) months at any given point of time;
 - (viii) set up one or more 24X7 control rooms for receiving complaints with respect to sand mining, transportation, storage and sale;
 - (ix) recommend measures to District Level Sand Committee for efficient sand mining operations including transportation, storage and sale of sand and monitoring and regulating the same;
 - (x) report to the District Level Sand Committee and/or the State Level Sand Committee and/or State Government regarding any contraventions of the rules and/or likely contraventions of the rules; and
 - (xi) such other powers as State Government may specify by a notification published in the *Official Gazette*.
- 18. Constitution of District Level Sand Committees:** – (1) The State Government may establish a District Level Sand Committee in each district for carrying out the functions under these rules by notification published in the *Official Gazette*.
- (2) The constitution and terms of reference of District Level Sand Committee shall be as specified by the State Government by notification published in the *Official Gazette*.
- 19. Constitution of State Level Sand Committee:**– (1) The State Government may establish a State Level Sand Committee by notification published in the *Official Gazette*.
- (2) The constitution and terms of reference of the State Level Sand Committee shall be as specified by the State Government by notification published in the *Official Gazette*.
- 20. Powers of District Level Sand Committee and State Level Sand Committee:**– (1) The District Level Sand Committee may either *suo moto* or upon intimation by State Government and/or West Bengal Mineral Development & Trading Corporation Limited, have the powers in the respective districts, to:–
- (i) regulate and supervise sand mining operations;
 - (ii) demarcate or require to be demarcated sand mines with geo-coordinates or geo-fences at the cost of the operator, and establish weigh-bridges;
 - (iii) install or require to be installed surveillance systems at the cost of the operators at sand mines, stockyards/ depots, carriers, or at any other place as it may consider necessary;
 - (iv) take steps as required for tracking carriers such as colour coding, patrolling, establishing check points and barriers, radio frequency identification (RFID) tags, and global positioning system (GPS) tracking devices;
 - (v) ensure the required information is uploaded on the centralised portals for regulating sand mining operations including sand mining, transportation, storage and sale of sand such as registrations of for transportation, storage and sale and generation of e-challans;
 - (vi) enforce and recover penalties to be applicable for delay or failure to upload information on the centralised portal;
 - (vii) take such actions as required for prevention of illegal sand mining operations including sand mining, transportation, storage and sale of sand;
 - (viii) take such actions as required for prevention of misuse of sand, and other such illegal and irregular activities in connection with sand mining operations including sand mining, transportation, storage and sale of sand;

- (ix) take such steps as required to enforce environmental aspects of mining as laid down by these Rules, conditions provided in the environmental clearances, other applicable laws, judgements and orders of judicial bodies;
 - (x) enforce and recover penalties under these rules;
 - (xi) enter and inspect under these rules;
 - (xii) search under these rules;
 - (xiii) ensure maintenance of registers and forms by the holder of sand mining lease for the purposes of these rules;
 - (xiv) establish such administrative and enforcement mechanism as necessary at sub-division or block level for purposes of these rules;
 - (xv) direct Authorised Officers to take such steps as required for exercise of its powers under this sub-rule; and
 - (xvi) such other powers as State Government may specify by a notification published in the *Official Gazette*.
- (2) The State Level Sand Committee may either *suo moto* or upon intimation by State Government and/or West Bengal Mineral Development & Trading Corporation Limited, have the powers in the State, to:
- (i) guide, monitor and supervise sand mining operations;
 - (ii) do such acts as necessary for prevention of illegal mining, transportation, storage and sale of sand; and
 - (iii) such other powers as State Government may specify by a notification published in the *Official Gazette*.
- 21. Authorised Officers:**— The State Government may from time to time authorise officers as Authorised Officers for carrying out duties and exercising rights specified under the rules, by notification published in the *Official Gazette*.
- 22. Power to Enter and Inspect:**— (1) For the purpose of ascertaining the position of the working, actual or prospective, of any sand mine or abandoned sand mine or for any other purpose connected with these Rules, any Authorised Officer either *suo moto* or as directed by the District Level Sand Committee and/or the State Level Sand Committee, shall have the power to:
- (i) enter, break open, and inspect any sand mine and/or stockyards/depots and/or carrier;
 - (ii) survey and take measurements in any sand mine, and/or stockyards/depots;
 - (iii) weigh, measure or take measurements of the stocks of sand lying at any sand mine and/or stockyards/depots and/or carrier;
 - (iv) examine any physical or electronic document, including e-challan, book, register, or record or any other documents in the possession or power of any person having the control of, or connected with, any sand mine and/or stockyard/depots and/or carrier and place marks of identification thereon, and take extracts from or make copies of such document, book, register or record;
 - (v) order the production of any such document, book, register, record, as is referred to in sub-rule (1) (iv);
 - (vi) examine any person having the control of, or connected with, any sand mine and/or stockyards/depots and/or carrier; and
 - (vii) may stop and check any carrier at any place and the person in charge of the carrier shall furnish such information as may be required by Authorised Officer.
- (2) The Authorised Officer carrying out their duties under sub-rule (1) shall be deemed to be a public servant within the meaning of Section 21 of the Indian Penal Code, 1860 and every person to whom an order or summons is issued by virtue of the powers conferred by sub-rule (1) shall be legally bound to comply with such order or summons, as the case may be.
- (3) Any obstruction to the Authorised Officer performing their duties under sub-rule (1), shall be an obstruction to the duties of a public servant under the Indian Penal Code, 1860.
- (4) The operator of the sand mines and/or the person in-charge of the stockyard/depot and/or carrier shall facilitate and provide all assistance to the Authorised Officer to perform their duties under sub-rule (1),

23. **Power to Search:**— (1) If the District Level Sand Committee and/or the State Level Sand Committee has reasons to believe that provisions of these rules have been contravened or are likely to be contravened, it may direct the Authorised Officer, and such Authorised Officer may search any sand, document, place or things.
- (2) If the Authorised Officer *suo moto* has reasons to believe that provisions of these Rules have been contravened, such Authorised Officer may search any sand, document, place or things.
- (3) The provisions of Section 100 of the Code of Criminal Procedure, 1973, shall apply to every such search carried out under sub- rule (1) and (2).
24. **Power to Evict Trespassers:**— When any person trespasses into any land in contravention of the provisions of these rules, such trespasser may be served with an order of eviction by the District Level Sand Committee or the State Government and the District Level Sand Committee or the State Government may, if necessary, obtain the help of police to evict the trespasser from the said land.
25. **Power to Seize:**— (1) Whenever any person carries out any sand mining operations or causes to be carried out any sand mining operations without any lawful authority, and for that purpose, uses any tool, equipment, carrier, or any other thing ("property"), such property shall be liable to be seized by the Authorised Officer.
- (2) Every Authorized Officer seizing any property under these Rules shall photograph the property and place on such property a mark in such manner as may be specified, indicating that the same has been so seized and shall raise a ticket on the centralized portal and inform the person from whom the property is seized, in writing about such seizure and the applicable amount for release of property so seized.
- (3) The property may be released upon payment of applicable amount as may be specified by the State Government in a notification published in the *Official Gazette*:
- (4) The applicable amount for release of property shall be paid within one month from the date of knowledge seizure.
- (5) If the same property is seized more than one time under this Rule, it may be released only on payment of at least fifty percent of the showroom value of the property.
- (6) If the specified amount is not duly paid within the specified time, the authority specified by the State Government by notification published in the *Official Gazette*, may confiscate and auction such property.
26. **Power to Recover:**— Whenever any person carries out any sand mining operations without any lawful authority, the District Level Sand Committee or the State Government may recover the sand so raised or transported or stored or to be sold, or where such sand has already been disposed of, the price thereof, and may also recover from such person the royalty and rent or any other charges, as the case may be, for such period during which the sand mines were occupied by such person without any lawful authority.
27. **Recovery of certain Sums as Arrears of Land Revenue:**— Any rent, royalty, tax, fee or other sum due under these rules or under the terms and conditions of any sand mining lease may, be recovered in the same manner as an arrear of land revenue, under applicable laws.

CHAPTER VII

PENALTY AND COMPOUNDING OF OFFENCES

28. **Penalty for Contravention:**— (1) Any person who obtains any right in a sand mining lease or short term sand mining license, or carries out any sand mining operation in contravention with these Rules or any notification, direction issued thereunder or any condition, limitation or restriction subject to which any approval, registration, authorization, sanction, consent, confirmation, recognition, direction or exemption in relation to any matter has been accorded, given or granted shall be punishable in such manner as may be specified by the State Government by notification published in the *Official Gazette*, within the limit as specify in sub-section(2) of section 21 of the Mines & Minerals (Development & Regulation) Act, 1957.
- (2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, an offence under these rules shall be cognizable in nature.

29. **Cognizance of Offences:**— No court shall take cognizance of any offence punishable under these rules except upon complaint in writing made by District Level Sand Committee or State Level Sand Committee or Authorised Officer or any other person authorised by the State Government in a notification published in the *Official Gazette*.
30. **Offences by Companies:**— (1) If the person committing an offence under these rules is a company, every person who at the time the offence was committed was in charge of, and was responsible to the company for the conduct of the business of the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-rule shall render any such person liable to any punishment, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

- (2) Notwithstanding anything contained in sub-rule (1), where an offence under these rules has been committed with the consent or connivance of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly,

Explanation:— For the purposes of these rules “company” means anybody corporate and includes a firm or other association of individuals; and “director” in relation to a firm means a partner in the firm.

31. **Compounding of Offences:**— (1) Any offence punishable under these rules, may either before or after the institution of the prosecution, be compounded by such authority and in such manner as may be specified by the State Government in a notification published in the *Official Gazette*.
- (2) The accused person may submit a compounding application, before such authority and in such format as may be specified by the State Government in a notification published in the *Official Gazette*, within fifteen days from the date of knowledge of the offence.
- (3) Upon receipt of compounding application within the specified time under sub-rule (2), if the specified authority is satisfied that the offence committed is compoundable, it may compound the offence on such conditions as it may deem appropriate.
- (4) No order rejecting compounding under this Rule shall be made unless the accused person is given a reasonable opportunity of being heard in the matter.
- (5) When an offence is compounded under this rule:
- (i) no further proceedings shall be commenced against such person under these Rules;
 - (ii) if any proceedings under these Rules have already been commenced against such person, such proceedings shall not be further proceeded with; and
 - (iii) the accused person, if in custody, under these rules, shall be discharged and the property seized shall, if it is not to be so retained, be released.

Provided that the same offence shall not be compounded more than twice.

CHAPTER VIII

APPEAL AND REVIEW

32. **Appeal and Review:**— (1) **Appeal:**— (i) Any person aggrieved by an order made by competent authority under these rules, may, within thirty days from the date of communication of the order to him, prefer an appeal against the order.
- (ii) The memorandum of appeal shall be made to the concerned Divisional Commissioner.
 - (iii) Each memorandum of appeal shall be accompanied by a treasury challan showing the deposit of a fee of rupees one thousand in the Government Treasury or sub-Treasury of the District concerned or in any branch of the State Bank of India doing treasury business or in the Reserve Bank of India at the credit of the State Government under the specified head.

- (iv) An appeal may be entertained even after the period specified in sub-rule (1) (i), if the applicant satisfies the applicable appellate authority that he had sufficient reasons, for not preferring the appeal within the specified period,
- (v) The order passed on an appeal shall be final and there shall be no second appeal.
- (2) **Review:**— The Divisional Commissioner as the case may be may, on an application from an aggrieved party, within thirty days from the date of communication of the order, or on its own motion, within six months from the date of passing of an order, review the order on the ground of the discovery of a new fact not known to it when the order was passed or on any other ground considered necessary for mineral development.

CHAPTER IX

MISCELLANEOUS

33. **Dredging/De-silting:**— The Government of West Bengal may authorise West Bengal Mineral Development & Trading Corporation Limited to carry out dredging/desilting activities in accordance with the directions of the Government of West Bengal.
34. **Pending Applications:**— All applications for grant of sand mining lease received prior to the commencement of these rules wherein the sand mining lease deed has not been duly registered, shall be registered only after permission from the state government.
35. **Power to Rectify Apparent Mistakes:**— Nothing in these rules shall be deemed to limit or otherwise affect the inherent power of the State Government to rectify any clerical, arithmetical, accidental and similar other types of errors in any order passed by it or to direct the rectification of any such error in any instrument of which the State Government is a party.
36. **Power to Remove Difficulty:**— If any difficulty arises in giving effect to the provisions of these rules, the State Government may pass such order consistent with the provisions of these Rules for removing such difficulty.
37. **Protection of Action taken in Good Faith:**— No suit, prosecution or other legal proceedings shall lie against any person for anything that is done or intended to be done under these rules in good faith.

By order of the Governor,

VANDANA YADAV
Secretary to the Governemnt of West Bengal

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Minutes of the Meeting of District Level Sand Committee of Jhargram district held on 25/11/2024 at 10:30 a.m. at the chamber of District Magistrate & Collector, Jhargram District.

The Following members were present in the meeting :-

1. The District Magistrate & District Collector, Jhargram District
2. The Superintendent of Police, Jhargram District
3. The ADM & DL&LRO, Jhargram District
4. The Sub- Divisional Officer, Jhargram Sub-Division
5. The Dy. D.L&L.R.O-I, Jhargram District
6. The Executive Engineer, I&W Dept., Jhargram District
7. The Executive Engineer, PHE Dept., Jhargram District
8. The Deputy Director & Sub-divisional Land & Land Reforms Officer, Jhargram
9. The Regional Transport Officer, Jhargram District
10. The O.C.(M.M), Jhargram

(Attendance Sheet enclosed)

The District Magistrate & Collector, Jhargram District chaired the meeting & welcomed all the members.

The discussion was conducted on these following points-

1. Feasibility report on 8 proposed sand blocks
2. MDO's application on connecting road to Sand Block No. MIN_JH_10 and MIN_JH_11 at Gopiballavpur-I and Gopiballavpur-II Block respectively.

After the discussion on the above mentioned points, the following decisions were taken :

1. The discussion on 8 proposed sand blocks at Sankrail and Gopiballavpur-I have been done and 5 nos. (i.e., MIN_JH_29, MIN_JH_31, MIN_JH_32, MIN_JH_19 & MIN_JH_20) of proposed sand blocks have been recommended whereas proposed sand block MIN_JH_30, MIN_JH_36, MIN_JH_37, have not been recommended due to Biodiversity Park and road connectivity issues and other reasons. The recommendation copies as received from B.L&L.R.O end after necessary joint field verification are to be sent to WBMDTCL for further course of action.

2. The MDO of Sand Block No. MIN_JH_10 and MIN_JH_11 applied for permission dated 11.11.2024 for connecting road to the said sand blocks at Gopiballavpur-I and Gopiballavpur-II Block. The Committee discussed the feasibility of the said roads. As the proposed approach road in the given map passes approx 4 to 5 K.M.s through the river bed, construction of approach road in the river bed is not feasible. The proposed approach roads have not been recommended.

After the discussion is over, the meeting was ended with thanks to and from the chair.


District Magistrate & Collector
&
Chairperson, D.L.S.C, Jhargram District.

Government of West Bengal
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE &
DISTRICT LAND AND LAND REFORMS OFFICER

JHARGRAM

F.O. & District - Jhargram

Pin - 721507

Email - dlrojhargram@gmail.com

Memo. No. 1865(6)/DLLRO(JGM)/MM/E-752/2023

Date: 04/10/2024

To

1. The Divisional Forest Officer Jhargram/ Medinipur Khargapur Forest Division,
2. The Executive Engineer, Irrigation and Waterways Department, Jhargram,
3. The Executive Engineer, Public Health Engineering Department, Jhargram,
4. The Regional transport Officer, Jhargram,
5. The Block Development Officer, Sankrail/ Binpur-I/ Gopiballavpur-I/ Gopiballavpur-II/ Nayagram.
6. The Block Land and Land Reforms Officer, Sankrail/ Binpur-I/ Gopiballavpur-I/ Gopiballavpur-II/ Nayagram.

Sub : Joint inspection of proposed sand blocks under Sankrail, Binpur-I, Gopiballavpur-I, Gopiballavpur-II and Nayagram Development Block.

Ref : Memo. No. MDTC/SAND/002/1853 dated 25.09.2024 through e-mail.

Please find herewith the letter as referred above and the list of eligible blocks with their location, geo-coordinates and area.

You are requested to kindly participate in joint inspection on the scheduled dates as mentioned below in respect to the proposed sand block and submit no objection certificate (NOC) and feasibility report (format enclosed) by 28/10/2024 positively.

This may be treated as extremely urgent.

Sl. No.	Proposed Sand Block Code	Name of the Development Block	Date of Joint Inspection.
01	MIN_JH_29, MIN_JH_30, MIN_JH_31, MIN_JH_32, MIN_JH_36, MIN_JH_37	SANKRAIL	22/10/2024
02	MIN_JH_35	BINPUR-1	23/10/2024
03	MIN_JH_28, MIN_JH_33, MIN_JH_34	NAYAGRAM	23/10/2024
04	MIN_JH_19, MIN_JH_20, MIN_JH_21, MIN_JH_22, MIN_JH_23	GOPIBALLAVPUR-1	24/10/2024
05	MIN_JH_24, MIN_JH_26, MIN_JH_27, MIN_JH_25, MIN_JH_38	GOPIBALLAVPUR-II	25/10/2024

Encl. As stated.

[Signature]
Additional District Magistrate &
District Land & Land Reforms Officer
Jhargram

Memo. No. 1865/1(2)/DLLRO(JGM)/MM/E-752/2023

Date: 04/10/2024

Copy forwarded to

- 1) The Dy. D.L&L.R.O-I, Jhargram district for information & necessary action
- 2) CA to the District Magistrate & Collector, Jhargram for kind perusal of the authority.

[Signature]
Additional District Magistrate &
District Land & Land Reforms Officer
Jhargram

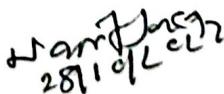


Format Feasibility Report for Sand Block

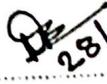
1	SAND BLOCK ID	MIN - JH - 22		
2	MINING LEASE AREA (IN HA)	28.14 (ha) OR - 69.53 Acre.		
3	LOCATION OF MINE	State	West Bengal	
		District	Jhargram	
		Sub-Division	Jhargram	
		Block	Gopiballavpur - I	
		PS	Gopiballavpur	
		GP	GP - 2	
		Mouza	Chapasar	Narasingpur
		JL No.	037	038
		Plot No(s). (ROR to be attached)	182, 244 and 74/241	307/311 and 307
				Latitude
	1.	22° 12' 22.172" N	86° 47' 38.973" E	
	2.	22° 12' 14.187" N	86° 48' 6.263" E	
	3.	22° 12' 2.297" N	86° 47' 56.169" E	
	4.	22° 12' 4.215" N	86° 47' 42.979" E	
4	NAME OF RIVER	Subarnarekha River		
5	MINERALS OF THE MINE	Sand		
6	APPROACH ROAD AVAILABLE (METAL/ KACHHA/ NO APPROACH ROAD)	Approach Road may be developed.		
7	NEAREST STATE HIGHWAY/ NATIONAL HIGHWAY (WITH DISTANCE)	8.65 Km (approx) from Point No-4 to N.H.-49 and 11.43 Km (approx) from S.H. 9		
8	NEAREST BARRAGE OR DAM (WITH DISTANCE)	N/A		
9	NEAREST EMBANKMENT DAM (WITH DISTANCE)	N/A		
10	NEAREST PUBLIC STRUCTURE (WITH DISTANCE)	1. K.M (approx).		
11	LOCAL ISSUE IF ANY	At present not arise.		
12	WHETHER RECOMMENDED FOR MINING (YES/NO)	Yes		
13	REMARKS (IF ANY)	May be approved.		


Signature of BDO
Block Dev. Officer


Block Land & Land Reforms Officer


28/10/24
Executive Engineer (I & W Div.)
Jhargram Flood Management & Planning Division, Jhargram
Irrigation &


23/10/24
Senior Engineer (RWS)
Jhargram Flood Management Block
Public Health
Engineering Dept.


28/10/24
Signature of
Representative of
Block Development Officer
Technical Officer

Format

Feasibility Report for Sand Block

SAND BLOCK ID		MIN-JH-23		
MINING LEASE AREA (IN HA)		38.61 (ha) OR 95.41 Acre .		
3	LOCATION OF MINE	State	West Bengal	
		District	Jhargram	
		Sub-Division	Jhargram	
		Block:	Gopiballavpur - I	
		PS	Gopiballavpur	
		GP	GP-3 and GP-2	
		Mouza	Marko, Janaghati	
		JL No.	072 036	
		Plot No(s). (ROR to be attached)	355 and 786	
			Latitude	Longitude
	1. 22° 12' 22.473" N	86° 48' 27.210" E		
	2. 22° 12' 55.973" N	86° 48' 43.745" E		
	3. 22° 12' 53.036" N	86° 48' 50.780" E		
	4. 22° 12' 25.843" N	86° 48' 49.209" E		
4	NAME OF RIVER	Subarnarekha River		
5	MINERALS OF THE MINE	Sand		
6	APPROACH ROAD AVAILABLE (METAL/ KACHHA/ NO APPROACH ROAD)	Approach Road may be developed .		
7	NEAREST STATE HIGHWAY/ NATIONAL HIGHWAY (WITH DISTANCE)	8.56 K.M (Approx) from Point No-4 to S.H-9.		
8	NEAREST BARRAGE OR DAM (WITH DISTANCE)	N/A		
9	NEAREST EMBANKMENT DAM (WITH DISTANCE)	N/A		
10	NEAREST PUBLIC STRUCTURE (WITH DISTANCE)	1.5 K.M (approx)		
11	LOCAL ISSUE, IF ANY	At present not arisen.		
12	WHETHER RECOMMENDED FOR MINING (YES/NO)	Yes		
13	REMARKS (IF ANY)	May be approved.		

Signature of BDU Block Dev. Officer

Block Dev. Officer
Gopiballavpur - I

Executive Engineer (I & W. Dte.)
Jhargram Flood Management & Planning Division, Jhargram

Regional Transport Officer

Format

Feasibility Report for Sand Block

1.	SAND BLOCK ID	MIN-JH-25	
2.	MINING LEASE AREA (IN HA)	23.76 H.A	
3.	LOCATION OF MINE	State:	West Bengal
		District:	Jhargram
		Sub-Division:	Jhargram
		Block:	Gopiballapur II
		PS:	Debiabaran
		GP:	G.P = 2
		Mouza:	Askola,
		JL No.	104
		Plot No(s). (ROR to be attached)	248E, 2488 Sabek
			2503, 2504 Hal
GPS Coordinates	Latitude	Longitude	
	22°12'51.514"N	86°52'14.947"E	
	22°13'17.187"N	86°52'22.715"E	
	22°13'21.985"N	86°52'28.621"E	
	22°13'21.974"N	86°52'33.826"E	
22°12'49.113"N	86°52'22.607"E		
4.	NAME OF RIVER	Subarna Rekha River	
5.	MINERALS OF THE MINE	Sand	
6.	APPROACH ROAD AVAILABLE (METAL/KACHHA/ NO APPROACH ROAD)	Kanchha.	
7.	NEAREST STATE HIGHWAY/ NATIONAL HIGHWAY (WITH DISTANCE)	S.H.-9 - 10 KM N.H.-6 - 12 KM.	
8.	NEAREST BARRAGE OR DAM (WITH DISTANCE)	Ahar danga Mini Dam 5 km (app)	
9.	NEAREST EMBANKMENT (WITH DISTANCE)	Point No. 4 should be towards river side by at least 50m.	
10.	NEAREST PUBLIC STRUCTURE (WITH DISTANCE)	School - Hospital.	
11.	LOCAL ISSUE, IF ANY	No objections at the time of inspection	
12.	WHETHER RECOMMENDED FOR MINING (YES/NO)	Yes.	
13.	REMARKS (IF ANY)	MIN-JH-25 May be considered for better mining activities and Modified Feasibility report, enclosed here as the Nari Dagan 28/10/2024	

Signature of BDO
 Block Development Officer
 Gopiballapur-II Development Block
 Signature of BL&LRO
 Block Land & Land Reforms Officer
 Gopiballapur II

Signature of Representative of Management
 Planning Division, Jhargram
 Signature of Representative of Public Health
 Junior Engineer (Civil), Water
 Gopiballapur-II Development Block

Signature of Representative of Regional Transport Officer
 (NON-TECHNICAL)



Feasibility Report for Sand Block

1. SAND BLOCK ID	MIN-JH-26										
2. MINING LEASE AREA (IN HA)	51.99 (H.A)										
3. LOCATION OF MINE	State:	West Bengal									
	District:	Jhargram									
	Sub-Division:	Jhargram									
	Block:	GOPIBALLAVPUR-II									
	PS:	BELIABERAH									
	GP:	G.P.-7 PET BINDHI									
	Mouza:	MAHA PAL									
	JL No.	269									
	Plot No(s). (ROR to be attached)	01									
	GPS Coordinates	<table border="1"> <thead> <tr> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>22°12'50.580"</td> <td>86°58'36.619" E</td> </tr> <tr> <td>22°12'51.940"</td> <td>86°58'43.485" E</td> </tr> <tr> <td>22°12'15.889"</td> <td>86°59'10.731" E</td> </tr> <tr> <td>22°12'5.621"</td> <td>86°58'53.909" E</td> </tr> </tbody> </table>	Latitude	Longitude	22°12'50.580"	86°58'36.619" E	22°12'51.940"	86°58'43.485" E	22°12'15.889"	86°59'10.731" E	22°12'5.621"
Latitude	Longitude										
22°12'50.580"	86°58'36.619" E										
22°12'51.940"	86°58'43.485" E										
22°12'15.889"	86°59'10.731" E										
22°12'5.621"	86°58'53.909" E										
4. NAME OF RIVER	SUBARNA REKHA RIVER										
5. MINERALS OF THE MINE	Sand										
6. APPROACH ROAD AVAILABLE (METAL/ KACHHA/ NO APPROACH ROAD)	KACHHA										
7. NEAREST STATE HIGHWAY/ NATIONAL HIGHWAY (WITH DISTANCE)	S.H. ROAD - 6 K.M. N.H ROAD - 6 = 15 K.M										
8. NEAREST BARRAGE OR DAM (WITH DISTANCE)	NO DAM NEARBY										
9. NEAREST EMBANKMENT (WITH DISTANCE)	Point No.4 should be shifted atleast 80m. towards the river side. SCHOOL - 3 K.M										
10. NEAREST PUBLIC STRUCTURE (WITH DISTANCE)	HOSPITAL - 9 K.M.										
11. LOCAL ISSUE, IF ANY	NO ANY OBJECTION AT THE TIME OF INSPECTION										
12. WHETHER RECOMMENDED FOR MINING (YES/NO)	YES										
13. REMARKS (IF ANY)	GOVT LAND PRESENTLY BARREN LAND FREE FROM INCUMBERT NOT RECORDED IN FOREST AREA.										

Signature of Block Development Officer
Gopiballavpur-II Development Block

Signature of BL&LRO
Land & Land Reforms Officer
Gopiballavpur II

Signature of Representative of Jhargram Flood Management & Irrigation Department
Planning Division, Jhargram

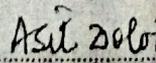
Signature of Representative of Public Health Engineering Dept.
Junior Engineer (Civil), WRDD
Gopiballavpur-II Development Block

Signature of Representative of Regional Transport Officer (NON-TECHNICAL)
JHARGRAM

3X

Feasibility Report for Sand Block

1.	SAND BLOCK ID	MIN_JH_31		
2.	MINING LEASE AREA (IN HA)	115.98		
3.	LOCATION OF MINE	State:	West Bengal	
		District:	Jhargram	
		Sub-Division:	Jhargram	
		Block:	Sankrail	
		PS:	Sankrail	
		GP:	Laudaha, G.P. - 10 & Rohini, G.P. 4	
		Mouza:	Shimulia & Dhitpur	
		JL No.	278 & 267	
		Plot No(s). (ROR to be attached)	1270, 1271 in Shimuliya 701, 702 & 703 in Dhitpur	
		GPS Coordinates	Latitude	Longitude
22°8'31.717"N	87°5'51.448"E			
22°8'14.680"N	87°6'27.120"E			
22°7'53.379"N	87°6'13.904"E			
22°7'49.883"N	87°5'53.661"E			
22°8'7.371"N	87°5'33.754"E			
4.	NAME OF RIVER	Submarekha		
5.	MINERALS OF THE MINE	Sand		
6.	APPROACH ROAD AVAILABLE (METAL/ KACHHA/ NO APPROACH ROAD)	Kaccha		
7.	NEAREST STATE HIGHWAY/NATIONAL HIGHWAY (WITH DISTANCE)	P.W.D. Road, with distance - approx 3.5 kms		
8.	NEAREST BARRAGE OR DAM (WITH DISTANCE)	NA		
9.	NEAREST EMBANKMENT (WITH DISTANCE)	Submarekha Embankment, with distance approx - 200 mtrs.		
10.	NEAREST PUBLIC STRUCTURE (WITH DISTANCE)	Public House, with distance approx - 500 Mtrs.		
11.	LOCAL ISSUE, IF ANY	NA		
12.	WHETHER RECOMMENDED FOR MINING (YES/NO)	Yes		
13.	REMARKS (IF ANY)			

 Signature of BOO
 Signature of ASIL Zoloi
 Signature of Representative of Irrigation & Waterways
 Signature of Representative of Public Health
 Signature of Representative of Motor Vehicle Dept. (NON-TECHNICAL)

Sankrail, Jhargram
 Land & Land Revenue Officer
 Sankrail, Jhargram
 Assistant Engineer-II (I&W Dept.)
 Jhargram Flood Management
 Planning Division, Jhargram
 Sankrail, Jhargram
 Jr. Engrg (PHWS)
 Sankrail, Jhargram
 Rohini, Jhargram
 Officer

Feasibility Report for Sand Block

1.	SAND BLOCK ID	MIN_JH_32		
2.	MINING LEASE AREA (IN HA)	95.06		
3.	LOCATION OF MINE	State:	West Bengal	
		District:	Jhargram	
		Sub-Division:	Jhargram	
		Block:	Sankrail	
		PS:	Sankrail	
		GP:	Laudaha, G.P. - 10	
		Mouza:	Shimulia	
		JL No.	278	
		Plot No(s). (ROR to be attached)	1235, 1281	
			GPS Coordinates	Latitude
		22°7'40.639"N	87°07'6.107"E	
		22°7'18.607"N	87°6'38.096"E	
		22°7'37.683"N	87°6'12.747"E	
		22°7'59.519"N	87°6'46.384"E	
4.	NAME OF RIVER	Subarnarekha		
5.	MINERALS OF THE MINE	Sand		
6.	APPROACH ROAD AVAILABLE (METAL/KACHHA/ NO APPROACH ROAD)	Kaccha		
7.	NEAREST STATE HIGHWAY/NATIONAL HIGHWAY (WITH DISTANCE)	P.W.D. Road, with distance - approx 6 kms.		
8.	NEAREST BARRAGE OR DAM (WITH DISTANCE)	NA		
9.	NEAREST EMBANKMENT (WITH DISTANCE)	Subarnarekha Embankment, with distance approx - 200 mtrs.		
10.	NEAREST PUBLIC STRUCTURE (WITH DISTANCE)	Public House, with distance approx - 300 mtrs.		
11.	LOCAL ISSUE, IF ANY	NA		
12.	WHETHER RECOMMENDED FOR MINING (YES/NO)	Yes		
13.	REMARKS (IF ANY)			


Signature of BDO
Block Development Officer
Sankrail • Jhargram


Signature of BL&LRO
Block Land & Land Reforms Officer
Sankrail • Jhargram


Signature of
Representative of
Irrigation & Waterways
Dept.
Assistant Engineer-II (I&W Div.)
Jhargram Flood Management
Planning Division, Jhargram.


Signature of
Representative of
Public Health
Jr. Engg (PHS)
Sankrail • Jhargram


Signature of
Representative of
Road Transport
Officer

MOTORVEHICLES INSPECTOR (NON-TECHNICAL)

Format

Feasibility Report for Sand Block

1.	SAND BLOCK ID	MIN-JH-33	
2.	MINING LEASE AREA (IN HA)	78.76 HA	
3.	LOCATION OF MINE	State:	West Bengal
		District:	Jhargram
		Sub-Division:	Jhargram
		Block:	NAYAGRAM
		PS:	NAYAGRAM
		GP:	MALAM
		Mouza:	AUSHAPAL
		IL No.	124
		Plot No(s). (ROR to be attached)	1
		GPS Coordinates	Latitude
22°4'46.426"N	87°8'40.686"E		
22°4'52.372"N	87°8'53.119"E		
22°4'40.509"N	87°9'17.644"E		
22°4'22.905"N	87°9'30.076"E		
22°4'13.425"N	87°9'10.977"E		
4.	NAM OF RIVER	SUBARNAREKHA RIVER	
5.	MINERALS OF THE MINE	Sand	
6.	APPROACH ROAD AVAILABLE (METAL/ KACHHA/ NO APPROACH ROAD)	Available (Pucca Road)	
7.	NEAREST STATE HIGHWAY/ NATIONAL HIGHWAY (WITH DISTANCE)	6.8 km (S.H.9)	
8.	NEAREST BARRAGE OR DAM (WITH DISTANCE)	N.A.	
9.	NEAREST EMBANKMENT (WITH DISTANCE)	N.A.	
10.	NEAREST PUBLIC STRUCTURE (WITH DISTANCE)	2 km	
11.	LOCAL ISSUE, IF ANY	NO	
12.	WHETHER RECOMMENDED FOR MINING (YES/NO)	YES	
13.	REMARKS (IF ANY)	May be allowed.	

Block Development Officer,
Nayagram Development Block,
Baligeria, Jhargram

Signature of B.L.R.A. Officer
Signature of Block Land & Land Reforms
Nayagram

Signature of Representative of
Irrigation & Waterways
Dept.

Signature of Representative of
Public Health (N.S.)
Nayagram

Signature of Representative of
Regional Transport
Officer

Assistant Engineer-II (I&W Div.)
Nayagram Flood Management &
Jhargram

Junior Engineer-Block
Nayagram

Format

Feasibility Report for Sand Block

1.	SAND BLOCK ID			
2.	MINING LEASE AREA (IN HA)	MIN-JH-34 57.26 HA		
3.	LOCATION OF MINE	State:	West Bengal	
		District:	Jhargram	
		Sub-Division:	Jhargram	
		Block:	NAYAGRAM	
		PS:	NAYAGRAM	
		GP:	MALAM	
		Mouza:	MALAM	
		JL No.	125	
		Plot No(s). (ROR to be attached)	419/1267, 419/1268	
		GPS Coordinates	Latitude	Longitude
22°4'7.187"N	87°9'18.006"E			
22°4'16.015"N	87°9'35.792"E			
22°4'0.724"N	87°9'46.589"E			
22°3'44.882"N	87°9'54.326"E			
22°3'36.572"N	87°10'4.314"E			
22°3'31.030"N	87°9'57.985"E			
4.	NAME OF RIVER	SUBARNAREKHA RIVER		
5.	MINERALS OF THE MINE	Sand		
6.	APPROACH ROAD AVAILABLE (METAL/KACHHA/ NO APPROACH ROAD)	Available (Pickle Road)		
7.	NEAREST STATE HIGHWAY/ NATIONAL HIGHWAY (WITH DISTANCE)	4.8 Km (SH-9)		
8.	NEAREST BARRAGE OR DAM (WITH DISTANCE)	N.A.		
9.	NEAREST EMBANKMENT (WITH DISTANCE)	N.A.		
10.	NEAREST PUBLIC STRUCTURE (WITH DISTANCE)	1.5 Km		
11.	LOCAL ISSUE, IF ANY	NO		
12.	WHETHER RECOMMENDED FOR MINING (YES/NO)	YES		
13.	REMARKS (IF ANY)	May be allowed.		

Signature of BDO
 Block Development Officer,
 Nayagram Development Block,
 Baligeria, Jhargram

Signature of B&LRO
 Block Land & Land Reforms Officer,
 Nayagram

Signature of Representative of Irrigation & Waterways Dept.

Signature of Representative of Public Health (P.W.S.) Nayagram Block Irrigation Dept.

Signature of Representative of Regional Office, TECHNICAL

Engineer-II (I&W Div) Department 8

Format

Feasibility Report for Sand Block

1.	SAND BLOCK ID	MIN - JH - 38		
2.	MINING LEASE AREA (IN HA)	43.85 HA		
3.	LOCATION OF MINE	State:	West Bengal	
		District:	Jhargram	
		Sub-Division:	Jhargram	
		Block:	Gopiballarpur II	
		PS:	Beelabanza	
		GP:	G. P = 1	
		Mouza:	Chorlita. Sheet = 5	
		JL No.	75	
		Plot No(s). (ROR to be attached)	8202, 8205	
		GPS Coordinates	Latitude	Longitude
	22° 12' 58.6" N	86° 51' 19.85" E		
	22° 11' 56.82" N	86° 51' 41.78" E		
	22° 11' 49.85" N	86° 51' 40.69" E		
	22° 11' 49.64" N	86° 51' 26.79" E		
	22° 11' 59.14" N	86° 51' 4.9" E		
4.	NAME OF RIVER	Subarna Rekha River		
5.	MINERALS OF THE MINE	Sand		
6.	APPROACH ROAD AVAILABLE (METAL/KACHHA/ NO APPROACH ROAD)	KACHHA		
7.	NEAREST STATE HIGHWAY/ NATIONAL HIGHWAY (WITH DISTANCE)	S.H - 9 - 10 KM NH - 6 - 12 KM		
8.	NEAREST BARRAGE OR DAM (WITH DISTANCE)	Awar danga Mini Dam = 3 km (opp)		
9.	NEAREST EMBANKMENT (WITH DISTANCE)	Point No. A should be shifted towards riverside by around		
10.	NEAREST PUBLIC STRUCTURE (WITH DISTANCE)	School - 2 km Hospital - 10 km		
11.	LOCAL ISSUE, IF ANY	No any objection at the time of inspection		
12.	WHETHER RECOMMENDED FOR MINING (YES/NO)			
13.	REMARKS (IF ANY)	MIN - JH - 38 May be modified for better mining activities and modified		

Signature of Development Officer
Block Development Block
Gopiballarpur II

Signature of BL&LR Officer
Land & Land Reforms
Gopiballarpur II

Signature of Representative of (N.D.C.)
Irrigation, Water Management & Flood Control
Jhargram Planning Division, Jhargram

Signature of Representative of Public Health
Engineering Dept.
Junior Engineer (Civil), W.R.I.D

Signature of Regional Transport Inspector (NON-TECHNICAL)
Gopiballarpur II

Feasibility report, enclosed here with.
Date: 28/10/24

15

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION NO.
36/2025/EZ

In The Matter of:

Ashok Khamri

... Applicant

Versus

The Chairman and Managing
Director West Bengal Mineral
Development and Trading
Corporation Limited & Ors.

... Respondents

AFFIDAVIT-IN-OPPOSITION ON
BEHALF OF THE RESPONDENT
NUMBERS 07, EXECUTIVE
ENGINEER, JHARGARM FLOOD
MANAGEMENT & PLANNING
DIVISION, IRRIGATION &
WATERWAYS DIRECTORATE,
JHARGRAM DISTRICT.



SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534.